

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-526

CP No.-164/58/ND/2022

IA-(Co.Act)-113/2024, CA/71/2023

IN THE MATTER OF:

Anju Sahni

....Applicant

Vs.

M/s. Diva Designs Pvt. Ltd. Through
its Director Mr. Ajay Sahni & Ors.

....Respondent

SECTION

U/s 58(3)

Order delivered on 24.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Harsh Gurbani, proxy counsel

For the Respondent : Mr. A. Chatterjee, for R-2 & R-3

Ms. Archana Lakhota, Mr. Bikram Bhattacharya,
Advs. for R-1

HYBRID HEARING (PHYSICAL & VC)

ORDER

Proxy counsel on behalf of Petitioner is present and submitted that the main counsel is in his legs before the Hon'ble NCLAT. Ld. Counsel on behalf of R-1, R-2 and R-3 is present. In view of request made by Proxy Counsel on behalf of Petitioner, list the matter on along with IAs on **25.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)